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GROUNDS
BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
(Southern Zone)
Original Application No.154 of 2023 (SZ)

T.R. Dhamodara Perumal, (Cell No.9840443777)
S/o. T. Radha,
No.97, Bharathiyar Street,
Madhavaram,
Chennai – 600 060.
E-Mail ID trdhmodharaperumal19@gmail.com.

Applicant

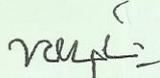
4. The Commissioner of Chennai Corporation,
Greater Chennai Corporation,
Ripon Buildings,
Chennai – 600 003 and others

Respondents

STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI COPORATION - 4TH & 6TH RESPONDENT

I, V.Chinnadurai S/o. Velayutham, Hindu, aged about 59 years, the Zonal Officer, Zone – 3, Greater Chennai Corporation, having office at Thattankulam, Bazaar Road, Chennai – 600 060 do hereby solemnly affirm and sincerely state as follows:

1. I respectfully submit that I am the Zonal Officer, Zone – 3, swearing this Status Report on behalf of Commissioner, Greater Chennai Corporation herein and authorized to file this Status Report. As such, I am acquainted with the facts of the case based on the records available with the office of the Greater Chennai Corporation. I submit that all the averments made in Affidavit filed in support of the Petition is denied except those are specifically admitted hereunder.
2. I respectfully submit that the applicant herein has filed the above Original Application paying for:
 - (a) Company is functioning without having Trade licence to run the company.
 - (b) Company needs to function in non residential Zone, but it is functioning in residential zone where it is notified many times to Government Appellant Authority.
 - (c) Company is functioning without getting approval from the Appellant authority of Greater Chennai Corporation.


ZONAL OFFICER-III
Zone-III
Greater Chennai Corporation

- (d) Company is functioning without getting approval from Zonal Officer, Zone – 3.
- (e) Company is functioning where the Chennai Corporation Elementary School (Govt. School) is located nearby.
- (f) Fluctuation of electric Supply in the area due to company receives high electricity power supply while its 24 x 7 functioning consuming more power.
- (g) The vastly water aquiferis polluted due to pharmaceutical wastage has been mixed in the water stagnated and due to that drinking water is polluted.
- (h) Skin allergy and bacterial fungal itches, rashes often happens to the children and elderly peoples. The stench of the company is very halful and it causes difficulty in breathing because of that many elders are suffering from Asthma, Wheezing leads to slow death.
3. I respectfully submit that the Status Report dated 13.02.2024 filed by this respondent may be read as part and parcel of this Status Report.
4. I respectfully submit that the erst while The Government of Tamilnadu Girectorate of Industrial safety and health has issued licence to work factory during erst while madhavaram municipality under provision of the factories Act 1948 to M/s Bafna Pharmaceuticals Ltd., located in No.13, Sri Vinayakar Koil Street, Madhavaram, Chennai 600 060.
5. I respectfully submit that after merging with Greater Chennai Corporation during the year 2011, M/s Bafna Pharmaceuticals Ltd. has not applied with proper documents for trade licence, the same was informed to the applicant vide this office letter Z.O.III/C.No.R2/4477/2022 dated 08.08.2022 and the Respondent Greater Chennai Corporation has not sanctioned trade licence so far.
6. I respectfully submit that the Greater Chennai Corporation has issued a notice under Section 287 of Chennai City Municipal Corporation Act, 1919. The same was informed to the applicant vide this office letter Z.O.III/C.No.R2/5812/2022 dated 23.09.2022. We have already issued a notice under Section 287 of Chennai City Municipal Corporation Act, 1919 for the following dates 1)04/02/2019. 2)28/06/2019. 3)20/04/2022. 4)03/01/2023. It is enclosed herewith in this affidavit.

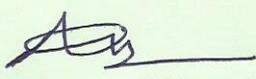
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ZONAL OFFICER-III
Zone-III
Greater Chennai Corporation

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7. I respectfully submit that M/s Bafna Pharmaceuticals Ltd having a certificate from Tamilnadu Pollution Control, Drugs Control Certificate and Tamil Nadu Fire & Rescue Service Department. The same was informed to the applicant vide this office letter Z.O.III.H.D.C.No./6301/2022 dated 26.10.2022.

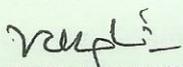
8. I respectfully submit that the erstwhile Madhavaram Municipality has sanctioned Building Planning approval vide No.451/2005 dated 23.09.2005, The same was informed to the applicant vide this office letter Z.O.III.C.No.A3/A6/5812/2022 dated 27.10.2022.

I submit that under the above mentioned facts and circumstances, it is prayed that this Hon'ble National Green Tribunal (Southern Zone) may pass order or further orders as may deem fit and proper in the circumstances of the case and thus render justice.


COUNSEL FOR 4TH & 6TH RESPONDENT

Solemnly affirm and signed }
In my presence at Chennai }
On this 13, day of February, 2024 }

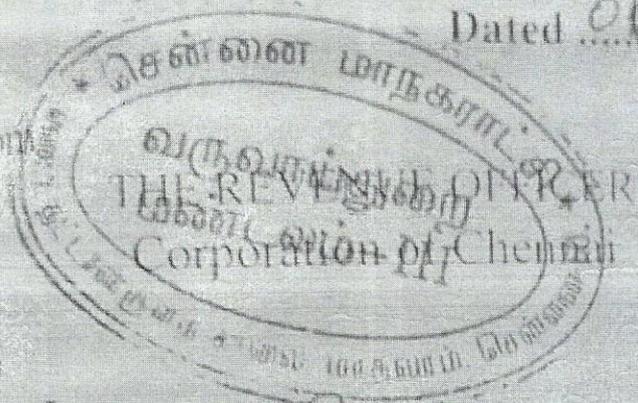
BEFORE :ME 
ADVOCATE:CHENNAI E.NO.340/96


Zonal Officer-3 III
Zone-III
Greater Chennai Corporation

GREATER CHENNAI CORPORATION

Revenue Department

Dated 04/02/2019



BAFNA PHARMA
 NO. 13, S.V. KOIL ST
 Madhavaram, Chennai - 600060

Sir.

Madam.

As you are running ^{Pharmaceutical} ~~Trade~~ in the above premises contrary to the conditions of licence without a licence contrary

issued, under Section 287 of the Chennai City Municipal Corporation Act IV of 1919, you are required to comply with the requirements specified on apply for licence paying the Scheduled licence fees within 7 days, from the date of receipt of this letter failing which prosecution will be launched against you.

Please do note that under section 379-A of the Act steps will be taken to prevent you from continuing to use this place as pharmaceutical

B.S.
L.I.

Assistant Revenue Officer
 Zonal Office-III
 Greater Chennai Corp.

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DUPLICATE

GREATHER CHENNAI CORPORATION

Revenue Department

Dated 29/06/2009

From ~~A/S~~
THE REVENUE OFFICER
Corporation of Chennai

To
M. BAFNA
BAFNA PHARMACEUTICALS P.L.D.
13, S.V. KOLK ST., MADAVARAM, CH - 600060

Sir,
Madam.

As you are running ^{BAFNA PHARMACEUTICALS} ~~in~~ in the above premises ~~contrary to the conditions of licence issued, under Section 287 & 288~~ without a licence contrary to Corporation Act IV of 1919, you are required to comply with the requirements specified on apply for licence paying the Scheduled licence the reverse fees within 7 days, from the date of receipt of this letter failing which prosecution will be launched against you.

Please do note that under section 379-A of the Act steps will be taken to prevent you from continuing to use this place as

brmf
29/6/09

A/S
Revenue Officer

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GREATER CHENNAI CORPORATION

Revenue Department

Dated 20/11/2022

From

THE REVENUE OFFICER
Corporation of Chennai

To

Bafna

Th. Mahaveer & Bangla
no. 13, S.V. Konil Street
Mashavaram, Ch. 60

Sir,
Madam,

Bafna

As you are running in the above premises contrary to the conditions of licence without a licence contrary

issued, under Section ²⁸⁷ of the Chennai City Municipal Corporation Act IV of 1919, you are required to comply with the requirements specified on apply for licence paying the Scheduled licence the reverse

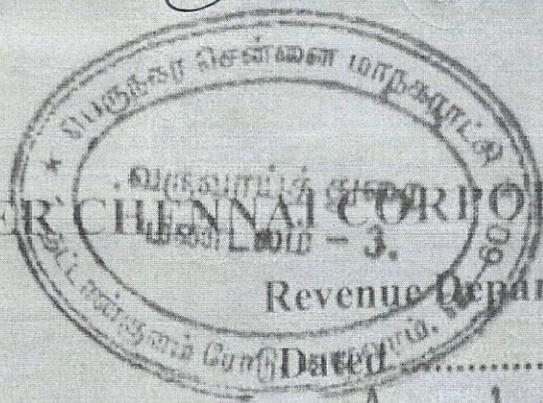
within 7 days, from the date of receipt of this letter failing which prosecution will be launched against you.

Please do note that under section 379-A of the Act steps will be taken to prevent you from continuing to use this place as Advertisement

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ASSISTANT REVENUE OFFICER
ZONE-III
GREATER CHENNAI CORPORATION

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DUPLICATE

GREATER CHENNAI CORPORATION
Revenue Department

Dated 20

From

03/01/2023

THE REVENUE OFFICER
Corporation of Chennai

To

Th. Mageshvaran Bafna
No. 13, Duraima Vinayagar Kovil
Street, Mesthalevar, Chittoor

Sir,
Madam,

Bafna Pharmaceuticals Ltd

As you are running in the above premises ~~contrary to the conditions of licence~~ without a licence contrary issued, under Section ^{287, 288} of the Chennai City Municipal Corporation Act IV of 1919, you are required to comply with the requirements specified on apply for licence paying the Scheduled licence the reverse fees within7..... days, from the date of receipt of this letter failing which prosecution will be launched against you.

Please do note that under section 379-A of the Act steps will be taken to prevent you from continuing to use this place as~~above~~.....

L. I.

ASSISTANT REVENUE OFFICER
ZONE-III
GREATER CHENNAI CORPORATION

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**

O.A.NO.154 OF 2023 (SZ)

T.R.Dhamodara Perumal
S/o.T.Radha
No.97, Bharathiyar Street,
Madhavaram,
Chennai - 600 060

...APPLICANT

-Vs-

M/s. BAFNA Pharmaceuticals
Limited No.13, Sri Vinayakar Koil
Street, Madhavaram, Chennai -
600 060 and others

...RESPONDENTS

STATUS REPORT SUBMITTED
ON BEHALF OF THE 4TH & 6TH
RESPONDENT

N.R.RAMESH KANNA
Dr.S.B.Nirmalatha
COUNSEL FOR 4th & 6th
RESPONDENT